

Reopening of Titagur Paper Mills and Bengal Paper Mills

9360. SHRI BASUDEB ACHARIA:
DR. KRUPASINDHU BHOI:
SHRI. SANAT KUMAR
MANDAL:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government are considering the proposal to re-open Titagur Paper Mills and Bengal Paper Mills of West Bengal; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). Titagur Paper Mills is a sick industrial company in terms of Sick Industrial Companies (Special Provisions) Act, 1985. As required under the Act, the company has made a reference to the Board for Industrial and Financial Reconstruction in June, 1987. The Board has so far conducted two hearings in the Company's case. With regard to West Bengal, the Financial Institutions, in consultation with the Government of West Bengal, have been engaged in working out modalities for reopening of the mills. The Institutions have also sought the assistance of Government of West Bengal in locating a suitable entrepreneur, who can run the mills.

Lockout in Balmer-Lawrie Unit at Aroor, Kerala

9361. PROF. K.V. THOMAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Balmer-Lawrie Unit at Aroor, Kerala is under lockout;

(b) if so, the reasons therefor;

(c) the steps being taken to lift the lockout;

(d) whether the Marine Freight Container Division at Aroor will be expanded;

(e) whether the order for bunk houses for Oil and Natural Gas Commission is completed;

(f) if not, what steps will be taken to supply the full order for bunk houses;

(g) whether there is order for bunk houses from the Shipping Corporation of India, Defence department and Russia; and

(h) if so, the action proposed to be taken to fulfil these orders?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM): (a) Yes, Sir.

(b) The company was forced to declare lock-out with effect from the 18th February, 1988 at this unit to protect life and property, threatened by a section of striking workmen belonging to one of the two unions.

(c) Besides holding meetings at tripartite level in the office of the Labour Commissioner, efforts are being made through the State Government also to resolve the problems by arriving at a mutually acceptable settlement.

(d) Yes, Sir.

(e) No, Sir. Some orders for Bunk Houses for the Oil and Natural Gas Commission have not been completed.

(f) Production will be taken up after the situation returns to normalcy at the plant.

(g) No, Sir.

(h) Does not arise in view of (g) above.

Applications from NRIs for Setting up Industrial Projects in India

9362. SHRI VAKKOM PURUSHOTHAMAN: Will the Minister of INDUSTRY be pleased to state:

(a) the number of applications received from Non-resident Indians for setting up